

OFFICE OF THE DISTRICT JUDGE AT PURULIA

ENGLISH DEPARTMENT

OFFICE ORDER No. 131 of 2021

Considering the prevailing COVID-19 situation and the discussion with the Office bearers of the Purulia Bar Association, Purulia following order is passed in respect of the functioning of the Courts of this Judgeship in continuation of the previous orders :

1. In case of Network problem, Technical difficulty during virtual hearing through Google meet / Zoom, the concerned officer may take up the cases for hearing through Whats app Video call, Whats app voice call and even through mobile voice call.

Whats App number, mobile number for such hearing will be provided by the concerned P.O and will be intimated to the Ld. lawyer/Party in person for hearing.

2. Ld. CJM, Purulia,/ACJM, Raghunathpur will depute one staff to receive petitions regarding return of vehicle or property/ other petitions, which will be entered in a separate register and the Serial Number of such petitions will be intimated to the Ld. lawyer/Party in person.

3) Ld. CJM, Purulia/ Ld. ACJM, Raghunathpur will consider petitions for return of vehicle/seized property and Other Petitions according to the Serial Number and try to dispose of at least 15 petitions per day to reduce the sufferings of the litigants.

Ld. lawyer who intend to **mention or refer** particular document and can do so in the mode mentioned earlier.

4. Ld. CJM, Purulia/Learned ACJM, Raghunathpur, will consider the petitions and pass necessary order in respect of such petitions, and the copy of such orders may be forwarded to the Ld. lawyer on the same day for information.

5. Ld. Civil Judge (Sr. Division)/Ld. Civil Judge (Jr.Div) will hear **at least** three (3) petitions for Temporary/Ad-interim Injunction petition per day to reduce the plight of the litigants.

Ld. lawyer will be at liberty to file gist of argument by referring documents, Judgements, etc at the time of hearing to assist the Judge and for satisfaction of Clients.

6. Civil Judge(Sr.Div)/Civil Judge (Jr.Div) will ensure that after hearing of the Temporary /Ad-interim injunction petitions or any other petitions, **which require compliance of the order** shall communicate such order to the concerned Ld. lawyer/Plaintiff through E-mail for compliance and taking necessary steps.

7. To enable the lawyer to mention/refer any documents **only in case of necessity**, during the course of the hearing of the injunction petitions or other petition, Ld. Civil Judge (Sr.Div),/Civil Judge (Jr.Div) at his/her discretion will inform such lawyer to file such documents along with gist of argument to the **Deputed staff**, 30 minutes before the schedule of hearing of the petitions.

8. The Ld. Civil Judge (Jr.Div)/ Ld. Civil Judge (Sr.Div) **will depute one staff outside the Court room** to collect such documents / papers along with the gist of the argument and such deputed staff will receive documents from the learned lawyer/agent of the lawyer by maintaining COVID-19 Protocol.

9. **It is made clear that the concerned Ld. lawyer or his agent will not be allowed to enter the Court room/Ejlash for filing of such documents.**

10. Presiding Officers of the Court will be at liberty to fix the time of the hearing of the petition/injunction matter/bail petition according to their convenience with the intimation of the Local Bar.

11. Urgency of the matter regarding the hearing of the petitions/ cases will be determined by each Court.

12. The bail petition u/s 438/439 Cr.P.C will be heard every Tuesday and Friday at 9 a.m (during morning court) and at 11.00 a.m (during day court).

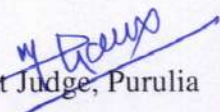
Link of hearing will be provided at 8.45 a.m or at 10.45 am as the case may be.

13. **Suit for Mutual Divorce** may be treated as urgent matter and can be disposed of on the basis of the affidavit containing photographs and the details of the Aadhar card /Voter Identity Card/ PAN Card, which must be supported by attested copy of such document.

Normally such petitions may be taken up for hearing at about 10 am (during morning court) and at 12 noon (during day court).

14. Presiding Officer of all courts will ensure that the order passed, are up loaded on the same day in the CIS, so that interested person/learned lawyers/ litigants can download the same for perusal.

Inform all concerned accordingly.


District Judge, Purulia

Memo. No. 692(26) / Dated 14.06.2021

Copy forwarded for information and necessary action to :

1. The Additional District & Sessions Judge, 1st Court, Purulia
2. The Additional District & Sessions Judge, 2nd Court, Purulia
3. The Additional District & Sessions Judge, 3rd Court, Purulia
4. The Additional District & Sessions Judge, Raghunathpur, Purulia
5. The Additional District & Sessions Judge, FTC-1, Purulia
6. The Additional District & Sessions Judge, FTC-2, Purulia
7. The Civil Judge, Sr. Divn, Purulia.
8. The Civil Judge, Sr. Divn, (Addl. Court), Purulia.
9. The Civil Judge, Jr. Divn, Purulia.
10. The Civil Judge, Jr. Divn, Addl. Court cum Judicial Magistrate, 1st Court, Purulia.
11. The Civil Judge, Jr. Divn, 2nd Court, Purulia.
12. The Chief Judicial Magistrate, Purulia.
13. The Judicial Magistrate, 1st Court, Purulia.
14. The Judicial Magistrate, 2nd Court, Purulia.
15. The Judicial Magistrate, 3rd Court, Purulia.
16. The Judicial Magistrate, 4th Court, Purulia.
17. The Additional Chief Judicial Magistrate, Raghunathpur.
18. The Addl. Chief Judicial Magistrate, 2nd Court cum Civil Judge, Sr. Div., Raghunathpur.
19. The Judicial Magistrate, 1st Court, Raghunathpur.
20. The Judicial Magistrate, 2nd Court, Raghunathpur.
21. The Civil Judge, Jr. Divn, Raghunathpur.
22. The President, Bar Association, Purulia for his kind information and necessary action.
23. The President, Bar Association, Raghunathpur, for his kind information and necessary action.
24. The District Magistrate, Purulia.
25. The Superintendent of Police, Purulia. He is requested to make necessary arrangement for maintaining Law & Order in the Court Premises.
26. The System Officer, Purulia. He is requested to upload this order in the Official Website of this Judgeship.


District Judge, Purulia